

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SMW(C) No(s). 5/2024

IN RE: HERITAGE BUILDING OF THE BOMBAY HIGH COURT AND  
ALLOTMENT OF ADDITIONAL LANDS FOR THE HIGH COURT

Date : 25-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) By Courts Motion

For Respondent(s) Mr. Tushar Mehta, Solicitor General

State of Maharashtra Mr. Birendra Saraf, Advocate General, Sr. Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Varad Kilor, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

High Court Mr. Sandeep Sudhakar Deshmukh, AOR

Bombay Bar Ass. Mr. Nitin G. Takker, Sr. Adv.  
Mr. Shyam Mehta, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Ankur Saigal, Adv.  
Ms. Madhavi Agrawal, Adv.  
Mr. E. C. Agrawala, AORAAWI Mr. Prakash D. Naik, Adv.  
Ms. Prachi Tatke, Adv.  
Mr. Prashant Relekar, Adv.  
Mr. Yadunath Chaudhary, Adv.  
Mr. Aman Vachher, Adv.  
Mr. Suresh Sabrat, Adv.  
Mr. Nitin Gangal, Adv.  
Mr. Vikram N. Walawalkar, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The ground breaking ceremony for the new complex of the High Court of Judicature at Bombay has been concluded recently.
- 2 The process of redevelopment is being taken up on an ongoing basis by the Chief Justice and the senior Judges of the High Court with the senior functionaries of the State.
- 3 Mr R N Joshi, Registrar General of the High Court of Judicature at Bombay, has indicated that some part of the PWD building had to be roped up to ensure its safety.
- 4 Some portions of the PWD and Annexe buildings adjacent to the High Court are in urgent need of repair. The offices of the Advocate General and the Government pleaders are situated in the PWD building.
- 5 During the course of the hearing, we have suggested that a meeting may be held between the Chief Justice and the Senior Judges of the High Court in the Administrative Committee and the Chief Secretary and other functionaries of the State, including the Advocate General.
- 6 Whether the PWD building and Annexe building should be redeveloped, pending the construction proposed for the High Court at Bandra Kurla is an aspect which may be considered in the meetings between the Chief Justice and the State Administration.
- 7 We also flag the aspect of making available some space for locating the proposed Arbitration and Mediation Centre of the High Court at the Air India building at Nariman Point. This aspect may be explored during the course of the

meetings.

- 8 The Advocate General has assured that the time lines which have already been prepared would be duly observed.
- 9 The Advocate General may provide an updated status report of the developments which have taken place, including on the aspects which have been flagged in this order.
- 10 List the proceedings on 24 October 2024.

**(SANJAY KUMAR-I)**  
**ADDITIONAL REGISTRAR**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**